

**Central Administrative Tribunal  
Madras Bench**

**MA 310/00102/2018 & OA 310/00211/2018**

**Dated Thursday the 2<sup>nd</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Shri. R.Ramanujam, Member(A)  
&  
Hon'ble Shri. P. Madhavan, Member (J)**

A. Manogaran  
No. 32, Beschi Nagar  
Vekkai Amman Koil  
Woraiyur, Tiruchy – 620 003. .. Applicant

By Advocate **M/s. D. Rajagopal**

**Vs.**

1. The Secretary to Govt.

Union of India  
Railway Department  
New Delhi.

2. The Divisional Personnel Officer

Southern Railways, Chennai.

3. Chief Medical Superintendent

Railway Hospital, Ponmalai.

4. Divisional Railway Manager

Thiruchirapalli Junction  
Thiruchirapalli. .. Respondents

By Advocate **Ms. S. Sujatha**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To direct the respondents to treat the applicant's entire period of time spend on PME (Periodical Medical Examination) from 5.3.2013 to 9.6.2013 as duty period and pay allowances for the said period as per Law.”

2. It is submitted that the applicant had made Annexure A4 representation dated 05.08.2013 for treating the time spent on periodical medical examination from 05.03.2013 to 02.07.2013 as duty and followed it up with Annexure A5 reminder dated 18.10.2014. The applicant had referred in this regard to the order of the Hon'ble High Court of Madras in WP 19111/2011 dated 26.06.2012 based on which he had made his claim. However, the representations have remained unanswered till date. Accordingly the applicant would be satisfied if the respondents are directed to consider the matter in accordance with law and in the light of the order of the Hon'ble High Court of Madras in the said case within a time limit to be specified by this Tribunal.

3. Keeping in view the limited relief sought and the allegation that Annexure A4 and A5 representations are still pending, we deem it appropriate to direct the competent authority to consider the claim of the applicant in accordance with law and in the light of the order of the Hon'ble Madras High Court in WP 19111/2011

dated 26.06.2012, if the applicant is similarly placed and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

4. OA is disposed of with the above directions.

5. MA for condonation of delay of 365 days in representing the OA stands allowed in the light of above order.

(P. Madhavan)  
Member (J)

02.08.2018

(R.Ramanujam)  
Member(A)

AS